

Wednesday,
16th August, 1882

ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XXI

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Not to be taken away.

ABSTRACT OF THE PROCEEDINGS

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Council of the Governor General of India,

ASSEMBLED FOR THE PURPOSE OF MAKING

LAWS AND REGULATIONS.

1882.

VOL. XXI.

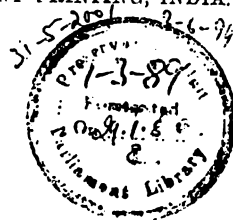
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1883.



Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vic., cap. 67.

The Council met at Government House, Simla, on Wednesday, the 16th August, 1882.

P R E S E N T :

His Excellency the Viceroy and Governor General of India, K.G., G.M.S.I., G.M.I.E., *presiding*.

His Honour the Lieutenant-Governor of the Panjáb, K.C.S.I., C.I.E.

His Excellency the Commander-in-Chief, G.C.B., C.I.E.

The Hon'ble J. Gibbs, C.S.I., C.I.E.

Major the Hon'ble E. Baring, R.A., C.S.I., C.I.E.

Lieutenant-General the Hon'ble T. F. Wilson, C.B., C.I.E.

The Hon'ble C. P. Ilbert, C.I.E.

The Hon'ble Sir S. C. Bayley, K.C.S.I., C.I.E.

The Hon'ble T. C. Hope, C.S.I., C.I.E.

The Hon'ble C. H. T. Crosthwaite.

The Hon'ble W. C. Plowden.

BURMA STEAM-BOILERS AND PRIME-MOVERS BILL.

The Hon'ble MR. ILBERT moved that the Report of the Select Committee on the Bill to provide for the inspection of Steam-boilers and Prime-movers attached thereto in British Burma be taken into consideration. He said :—

“ This Bill was introduced by Mr. Stokes on the 2nd of March. Its object is to make provision for the inspection and licensing of steam-boilers and prime-movers in British Burma, and it is framed on the lines of the Bengal Act, III of 1879, which provides for the inspection of steam-boilers in Calcutta and the neighbourhood.

“ The Bill extends, in the first instance, only to the towns of Rangoon, Maulmain, Akyab and Bassein, but there is power to extend it to other parts of British Burma by notification. It has been published three times in the *British Burma Gazette*, and has been commented on by the Chief Commissioner and certain of his officers and others whom he has consulted. The Select

Committee have taken into consideration the suggestions made for the amendment of the Bill, and adopted such of them as appear practicable and expedient. There is, however, one suggestion of importance which we have not adopted, and it is this: it is a suggestion of the Chief Commissioner that the Bill should be made applicable to steam-launches. We considered this suggestion, but came to the conclusion that it would be more convenient to provide for steam-launches by the measure now in preparation for the survey of steamers.

“The Report of the Select Committee was presented on the 12th of July, and I presume that it has been in the hands of Members of Council.”

The Motion was put and agreed to.

The Hon'ble MR. ILBERT also moved that the Bill as amended be passed.

The Motion was put and agreed to.

INDIAN RAILWAY ACT, 1879, AMENDMENT BILL.

The Hon'ble MR. ILBERT also moved that the Hon'ble Mr. Hope be added to the Select Committee on the Bill to amend the Indian Railway Act, 1879.

The Motion was put and agreed to.

CENTRAL PROVINCES TENANCY BILL.

The Hon'ble MR. CROSTHWAITE moved that Major the Hon'ble E. Baring and the Hon'ble Sir S. C. Bayley be added to the Select Committee on the Bill to consolidate and amend the law relating to Agricultural Tenancies in the Central Provinces.

The Motion was put and agreed to.

CENTRAL PROVINCES LOCAL RATES BILL.

The Hon'ble MR. CROSTHWAITE also moved that His Honour the Lieutenant-Governor of the Panjáb be added to the Select Committee on the Bill to provide for the levy of rates on land in the Central Provinces.

The Motion was put and agreed to.

The Council adjourned to Wednesday, the 30th August, 1882.

SIMLA ;
The 16th August, 1882. }

D. FITZPATRICK,
Secretary to the Government of India,
Legislative Department.